

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**CP (IB) No.161/Chd/Hry/2020**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016.**

**In the matter of:**

Mrs. Anjali Bhilotra.

....Petitioner-Financial Creditor.

Versus

M/s KSBL Securities Limited.

....Respondent-Corporate Debtor.

**Present through Video Conferencing :-**

None for the petitioner.

On 04.03.2020, the following order was passed in this CP:-

*“ Heard the learned counsel for the petitioner. The petitioner has not stated, what is the date of default in Part IV of Form 1 filed along with the CP. Though it is stated that the respondent-corporate debtor paid the interest upto 31.12.2018, but no document is filed in proof of the same.*

*2. Hence, issue notice of above defects to the petitioner to be rectified within seven days.*

*3. List the matter on 27.03.2020.*

2. The defects pointed out earlier have not been removed till date. However, as a last chance, list the CP on 24.02.2021.

Sd/-  
(Raghu Nayyar)  
Member (Technical)

Sd/-  
(Ajay Kumar Vatsavayi)  
(Member (Judicial))

December 16, 2020.

AK